

(7)

CCP. 80/08

In

O.A.No.166/06

14.07.08

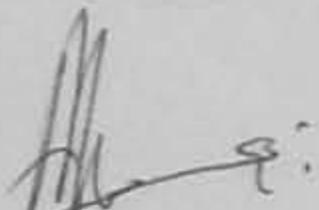
Hon' Mr. N. D. Dayal, A.M.

Hon' Mr. Ashok S. Karanadil, J.M.

Sri S.N. Khare, learned counsel for the applicant and
Sri K.P. Singh learned counsel for the respondents.
Speaking order already stands issued in view of the
direction of the Tribunal. This order is on page 14-15
of the contempt petition at Annexure A-3.

The contempt petition is, therefore, dismissed.

Notices issued are dropped.


J.M.


A.M.

OR
Judgment
prepared
on 17/7/08.

(On 10/7)

AM

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH ALLAHABAD

(Application U/S 17 of the AT Act
Contempt (Civil) Application No. 80

IN
OA No. 166/06

Mahendra Pratap Singh s/o Sri Gajrasingh, aged about 24 yrs. C/ Dr. SP Singh, Mohalla - Farsauliyana, Rath, PO Rath, Distt. Hamirpur. U.P. ... PETITIONER



VERSUS

Sri D.V. Deogharey
Senior Personnel Officer (C&E)
General Manager's Office,
Central Railway,
CSTM MUMBAI

.... RESPONDENT

To,
Hon'ble the Vice-Chairman and his Companion
Member(s) of the Hon'ble Tribunal.

The humble application of the above-named
applicant Most Respectfully sheweth as under:

1. That the applicant had filed OA No. 166/06
and the Hon'ble Tribunal had passed their order
on 2/1/08. Photo-copy of this order is filed as A/1;

2. That the petitioner had submitted a photo-
copy of this order along with his application
dt. 28/1/08, under registered cover to the above-
named Respondent for compliance of direction as
given by the Hon'ble Tribunal in Para 5 of their
order, which ran as under:

" 5. Having considered the rival contentions of the
parties counsel, we are of the considered view that
the grievance of the applicant might be redressed,
in case a direction is given to the competent
authority to consider and decide the case of the

Y. Singh